GOVERNMENT OF INDIA MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

LOK SABHA STARRED QUESTION NO. * 272 TO BE ANSWERED ON 04.08.2022

MSME SAMADHAAN PORTAL

*272. DR. ARVIND KUMAR SHARMA: SHRIMATI QUEEN OJA:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether it is true that dispute resolution platform MSME Samadhaan has large pendency and actual case disposal rate remains poor and there is not enough manpower allocated to review and adjudicate the Samadhaan cases and if so, the details thereof; and
- (b) the steps being taken by the Government to address the above issues?

ANSWER

MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI NARAYAN RANE)

(a) to (b): A Statement has been laid on the table of the house

Statement referred to in reply to Parts (a) to (b) of the Lok Sabha Starred Question No. *272 for reply on 04th August, 2022

(a): The details of application/cases filed on SAMADHAAN Portal from 30.10.2017 to 01.08.2022 is as follows:-

The data as on 01.08.2022 as below:	No. of cases	Amount involved in cases (in Rs. Crore)
1. Applications filed by MSEs (2+3+4+5+6)	1,18,461	30,426.16
2. Applications mutually settled.	11,430	1,553.90
	(9.65%)	(5.11%)
3. Applications yet to be viewed by Micro & Small	30,124	6,584.46
Enterprises Facilitation Councils (MSEFCs).	(25.43%)	(21.64%)
4. Applications rejected by MSEFCs.	27,690	5,669.43
	(23.37 %)	(18.63%)
5. Cases disposed by MSEFCs.	18,566	5439.43
	(15.67%)	(17.88%)
6. Cases currently under consideration by MSEFCs.	30,651	11,178.6
	(25.87%)	(36.74%)

As per the Section 21 (1) of the Micro, Small & Medium Enterprise Development Act, 2006 (MSMED Act, 2006), the Micro and Small Enterprises Facilitation Council (MSEFC) shall consist of not less than three but not more than five members.

(b): Steps taken by the Government are as follows:-

- Under the provisions of the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006, Micro & Small Enterprises Facilitation Councils (MSEFCs) have been set up in the States/UTs to deal with cases of delayed payments of the Micro and Small Enterprises (MSEs).
- Ministry of MSME launched SAMADHAAN Portal on 30.10.2017 (http://samadhaan.msme.gov.in/MyMSME/MSEFC/ MSEFCWelcomer.aspx_) for monitoring of the outstanding dues to the MSEs from the buyers of goods and services.
- The Ministry of MSME created a special sub-portal within Samadhaan portal on 14.06.2020, after the Aatma Nirbhar Bharat announcements, for reporting the dues and monthly payments by central Ministries/Department/Public Sector Enterprises to MSMEs. Dues of Rs. 1,32,531.05 crore have been paid to MSME vendors by Government Ministries/Departments/CPSEs from May, 2020 till 01st August, 2022.
- The Ministry of MSME has also been urging States/UTs to set up more number of Micro & Small Enterprises Facilitation Councils for quicker disposal of cases related to delayed payments. So far 113 MSEFCs have been set up, with more than one MSEFC having been set up in Delhi, Jammu & Kashmir, Karnataka, Maharashtra, Punjab, Rajasthan, Tamil Nadu, Telangana and U.P
- Government of India has also instructed CPSEs and all companies with the turnover of Rs. 500 Crore or more to get themselves on-boarded on the Trade Receivables Discounting System (TReDS), an electronic platform for facilitating the discounting of trade receivables of MSMEs through multiple financiers.
- Companies which get supplies of goods or services from Micro & Small Enterprises and whose payment to Micro and Small Enterprises exceeds 45 days from the date of acceptance or the date of deemed acceptance of the goods or services, also need to submit a half yearly return to the Ministry of Corporate Affairs stating the amount of payments due and the reasons of the delay.
- The Ministry is regularly following up with the State Governments & UTs for timely disposal of such cases.